

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

ORIGINAL APPLICATION NO.60/00986/2020

DATED THIS THE 18TH DAY OF DECEMBER, 2020

CORAM:

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)
(On video conference from Central Administrative Tribunal, Bangalore
Bench, Bangalore.)**

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)
(On video conference from Central Administrative Tribunal, Bangalore
Bench, Bangalore.)**

Sunil Kumar Sharma, Aged 48 years, Group –C, Son of Sh. Madan Lal
Sharma, Resident of 21/1/1 Chander Puri, Near DRM Office Complex,
Ambala Cantt (Haryana) – 133001.

...Applicant

(Mr. Karnail Singh, Advocate- through video conference)

Versus

1.Union of India through General Manager, Northern Railway, Baroda
House, New Delhi 110001.

2.Chief Medical Supdt., Divisional Railway Hospital, Northern Railway,
Ambala Cantt-- 133001.

3.Chief Medical Director, Northeren Railway, Baroda House, New Delhi
110001.

...Respondents.

O R D E R (ORAL)**PER: SURESH KUMAR MONGA, MEMBER (J)**

Learned counsel for the applicant submitted that the applicant was declared unfit in medical category C-2 for the post of Rest House Caretaker (Group-D). Aggrieved by the said action, he had submitted an appeal dated 01.02.2020 (Annexure A-3) before Respondent No.3, which was followed by a reminder dated 10.09.2020 (Annexure A-4). A considerable period has elapsed, but until today no action has been taken by respondent No.3 on his pending appeal.

2. Learned counsel further submitted that the applicant will be satisfied if a direction is issued to Respondent No.3, to decide his pending appeal within a time frame.

3. Keeping in view the above statement made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.

4. Accordingly, the Original Application is disposed of with a direction to respondent No.3 to decide the applicant's pending appeal dated 01.02.2020, (Annexure A-3) and pass a reasoned and speaking order in accordance with law. Before taking such a decision, the applicant shall also be afforded an

opportunity of hearing. The whole exercise shall be undertaken within a period of 2 months from the date of receipt of a certified copy of this order.

5. Original Application stands disposed in the above terms. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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